

manufacture are classified. Simple packing or packaging operations, operations to ensure preservation of products, breaking up and assembly of consignments, affixing of labels etc., will not be considered as sufficient processing to confer the status of originating products, under the Rules of Origin.

The Agreement provides for a safeguard by way of provisional suspension of tariff concessions, in case there is a sharp increase in imports so as to cause injury to domestic industry. The contracting parties are also free to apply their domestic legislation to restrict imports, in cases where prices are influenced by unfair trade practices like subsidies or dumping.

Infiltration from Bangladesh

995. SHRI NARENDRA MOHAN: Will the Minister of **EXTERNAL AFFAIRS** be pleased to state:

(a) whether Government have looked into infiltration and illegal migration from Bangladesh into India;

(b) whether Government have taken up the matter with the concerned authorities of the Bangladesh Government;

(c) whether Government are planning to open Dhaka-Calcutta bus route; and

(d) whether Government have taken precautions to avoid infiltration and illegal migration on opening of the bus route?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI JASWANT SINGH):
(a) Yes, Sir.

(b) Government of India has often conveyed its concern about the seriousness and magnitude of the problem of infiltration and illegal migration to the Government of Bangladesh at the political and diplomatic levels. The Government of Bangladesh has conveyed the assurance that measures will be taken to strengthen security at the border to prevent illegal border crossing.

(c) and (d) An agreement was initialled on 17 February 1999 with the Govern-

ment of Bangladesh to start a bus service between Calcutta and Dhaka. Necessary logistical, security and administrative measures are being put in place in consultation with the State Government in West Bengal and the concerned Departments of the Government of India.

Separate Passport for Children

996. SHRI VAYALAR RAVI: Will the Minister of **EXTERNAL AFFAIRS** be pleased to state:

(a) whether Government have made any changes in rules to stipulate that the children must obtain separate passports;

(b) if so, the reasons therefor;

(c) whether Government are aware that the new rule create serious problem of obtaining visa for children to accompany the parent; and

(d) if so, what steps have been taken to relax the amended rules?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI VASUNDHRA RAJE): (a) and (b) Yes, Sir. Since the endorsement of the child's name on the parent's passport was done without any photograph of the child, it was open to extensive misuse. Besides, a number of countries have stopped issuing visas to children whose names are endorsed on their parent's passports.

(c) and (d) No, Sir. No such problem in obtaining visa for children due to their having separate passports has come to the notice of the Government.

Threats to Disrupt PM's Pak Trip

997. SHRI ABANI ROY: Will the Minister of **EXTERNAL AFFAIRS** be pleased to state:

(a) whether Government's attention has been drawn to the news-item captioned "Pak hardliners vow to disrupt PM's trip" as reported in the *Statesman* dated 15th February, 1999;